

**IN THE NATIONAL COMPANYLAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**(IB)-213(PB)/2018**

**IN THE MATTER OF:**

Cadillac Info-Tech Pvt. Ltd.  
Vs

.... APPLICANT / PETITIONER

Navjeen Associates Pvt. Ltd.

.... RESPONDENT

**SECTION:**

Under Section 7 of Insolvency and Bankruptcy Code, 2016

**Order delivered on 12.04.2018**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner(s):- Ms Lucky Palta, Advocate

For the Respondent(s):- Mr. Siddharth Sharma and Ms. Sukriti Gandhi, Advs


**ORDER**

Learned counsel for the applicant is seeking time to file Form – 2 of the new IRP substantiating the present named in the application.

Learned counsel for the Corporate Debtor seek time to file reply. 10 days time is granted for file reply. Rejoinder, if any, be filed within 5 days thereafter.

List on 2<sup>nd</sup> May 2018.

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

  
**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**